

CP NO.65(ND)/2013  
RT NO.56/2016

Parshotam Kumar

...Petitioner.

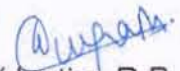
Versus

M/s Graphic Motors Pvt. Ltd. & Ors.

...Respondents.

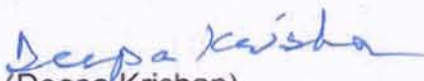
Present: Mr. Rajansh Thukral for petitioner.  
Dr.S P Sharma, Advocate for respondents.

Learned counsel for respondents, Dr. S P Sharma has requested for time to file reply to the main petition on the ground that positive efforts would be made for entering into some kind of settlement. Disposal of the case has already <sup>been</sup> quite delayed. In the ends of justice, we grant last opportunity to the respondents to file the reply, in case no final settlement is reached. The reply be filed at least one day before 17.11.2016 with advance copy to the counsel opposite.

  
(Justice R.P. Nagrath)  
Member (Judicial)

November 03, 2016

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(Deepa Krishan)  
Member (Technical)